

Item No. 06

Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 293/2023

Yogesh Maini & Anr.

Applicant(s)

Versus

State of Punjab & Ors.

Respondent(s)

Date of hearing: 06.09.2024

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: Applicants in Person (through VC)

Respondents: Mr Ankit Siwach, Advocate for respondent no.2 (through VC).
Mr. Angad Singh, Advocate for Respondent no.3 (through VC)

ORDER

1. Counsel for Municipal Corporation could not dispute that instead of placing perforated tiles, Municipal Corporation has proceeded to place impermeable interlocking tiles which is effecting recharging capacity of site as well as ground water and this is not consistent with various orders passed by Tribunal, some of which are orders dated 08.08.2019 in O.A. No. 346/2019, Environment Protection Society (Regd.) vs. State of Punjab & Ors.; dated 23.04.2013 in O.A. No. 82/2013, Aditya N. Prasad v. UOI & Ors. and in respect to Municipal Corporation, Ludhiana itself, dated 10.03.2021 in O.A. No. 62/2021, Kapil Dev vs. State of Punjab & Ors.

2. The applicant has also submitted its objection stating that Municipal Corporation, as claimed has not done anything at ground level.

3. Learned Counsel, Shri Ankit Siwach, appearing for Municipal Corporation stated that he may be granted a week's time to comply with earlier order of the Tribunal and remove impermeable tiles and to substitute the same by perforated tiles as permitted by Tribunal.

4. Let him file an additional reply within 10 days.

5. List on 23.09.2024.

Sudhir Agarwal, JM

Dr. Afroz Ahmad, EM

September 06, 2024
Original Application No. 293/2023
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